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public sector unit, for its watch factory al Srinagar. It provides for re-attaining of the installed capcity of 0.5 million watches per annum in a phased manner with suitable concessions/budgetary support by the state government of Jammu & Kashmir as well as central government. During the current year (1998-99), Rs. 1.25 crore has been released to the unit as budgetary support. **uva xदेश u अ**निवासी **u**ारतीयों हारा स्थापिन **उक्षोग**

2802. श्री दिलीप सिंह जूटेवः क्या उद्योग मंत्री यह बताने की कपा करेंगे किः

(क) मध्य प्रदेश में अनिवासी भारतीयों द्वारा वर्ष 1993-94 से 1997-98 की अवधि में कितने उद्योग किन-किन स्थानों पर स्थापित किए गए हैं:

(ख) अनिवासी भारतीयों द्वारा इनमें कितनी राशि का निवेश किया गया तथा ठन्हें ऋण और अनुदान सहायता के रूप में कितनी राशि उपलब्ध करायी गयी;

(ग) इनमें से किन-किन उद्योगों में उत्पादन आरंभ हो गया है तथा किन-किन उद्योगों में अब तक उत्पादन आरंभ नहीं हुआ है और कौन-कौन से उद्योग बंद हो गये है: और

(घ) बैंकों के ऋण और सरकार द्वारा उपलब्ध करायी गयी अनुदान सहायता की बसूली की स्थिति का ब्यौरा क्या है?

उद्योग मन्त्री (श्री सिकन्दर बख्त): (क) और (ख) 1993-94 से 1997-98 की अवधि के दौरान मध्य प्रदेश में ईकाइयों की स्थापना के लिए करीब 42 अनुमोदन जारी हुये ये जिसमें लगभग 33983.91 लाख रू का अनिवासी भारतीय निवेश शामिल था। उन्हें उपलब्ध कराई गई ऋण की राशि और अनुदान सहायता के बारे में ब्यौरे केन्द्रीकृत रूप में नहीं रखे जाते हैं।

 (ग) और (घ) ये ब्यौरे केन्द्रीकृत रूप में नहीं रखे जाते है।

Flow of FDI

2803. SHRI RAMDAS AGARWAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the present trend in the economy is affecting the FDI flow and

the small scale sector is also influenced by the "Slump" as reported in the Hindustan Times dated 25th June, 1998; and

(b) if so, whether his Ministry has so far reviewed the implementation of various schemes and measures to raise efficiency, increase export production/ exports etc. and also drawn any "Action Plan" to cut down delays in the FDI and encourage domestic investment, etc.?

THE MINISTER OF INDUSTRY ' (SHRI SIKANDER BAKHT): (a) As a result of various measures taken by the Government, the FD1 approvals and inflows picked up considerably during the year 1997. FDI approvals in 1997 grew by 52% over the previous year and similarly FD1 inflows grew by 43% over the previous year.

There has been consistent growth in the Small Scale Sector in the spheres of production, employment and exports.

(b) Keeping the response to the various initiatives, policy and procedures are constantly reviewed and simplified. Sectors specific issues are addressed to deal with sectoral constraints.

Government has initiated a number of policy initiatives to boost exports. The external trade sector of India has been further liberalized with changes introduced in the New Exim Policy. The existing export incentive shemes have been strengthened to evolve new strategies for accelerated growth of exports. With a view to clearing FDI proposals expeditiously, FIPB meets every week.

Corruption cases filed against Officers of CCI

2804. SHRI RAGHAVJI: Will the Minister of INDUSTRY be pleased to state:

(a) whether any raids have been conducted by the CBI on the officers of Cement Corporation of India during the last two years; 117 Written Answers

(b) whether CBI has registered any case of corruption against certain officers of Cement Corporation of India;

(c) if so, the details thereof and the further action taken so far in this regard; and

(d) the details of the major charges on the officers against whom cases have been registered? THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) Yes, Sir.

(b) and (c) Three regular cases have been registered by CBI against certain officers of CCI during the last two years from 1996 to 1998 (upto 31.5.98) details of which are as follows:—

SI. No.	Case No. & date of registration with Section of Law Present position
1.	RC2(A)97-ACU(VII) dated 25.11.97 u/s 120-B IFC r/w The case is unde
	420 IPC & 13(2) r/w 13(1) (d) of P.C. Act, 1988. investigation.
2.	RC 4 (A)97-Bhopal dated 4.2.97 ws 120 B, 420, 468, 471 -do-
	IPC & 13(2) r/w 13(1) (d) of P.C. Act, 1988.
3	RC 15(A)97-H dated 29.8.97 us 13(2) r/w 13(1) (c) of -do-
	P.C. Act. 1988.

(d) The major charges against the accused officials of CCI are: awarding of contracts to private parties causing pecuniary advantages to themeselves and to the private parties and thereby causing loss to the Corporation.

Policies on FDI

2805. DR. B.B. DUTTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to have transparent, non-discriminatory and non-discretionary policies for FDI;

(b) if so, the details thereof;

(c) what has been Government's policy for FDI, so far;

(d) what are the reasons for the widening gap between approvals and actual realisations; and

(e) the manner in which Government propose to wipe out this gap?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) to (c)

With a view to making the Indian economy globally competitive and creating an investor friendly environment, a dynamic policy for encouraging FDI is already in place. Further, a comprehensive set of guidelines have been issued by Government in January, 1997 for the consideration of FDI proposals by the FIPB which provides for a time-bound, transparent, non-discriminatory and nondiscretionary approval mechanism. Foreign investments are approved through two routes, namely, automatic and Government. Proposals that can be considered under the automatic route are contained in Annexures 'A', 'B' and 'C' of the Manual of Policy and Procedures governing Industrial Approvals. All other proposals for foreign investment that are not covered under the automatic route. are considered for approval, on merits, by the Government.

(d) and (e) The realisation (inflows to approval ratio) in FDI varies from sector to sector. Whereas in certain sectors such as electronics (including computer software), transportation and services the realisation rates have been around 30 to 40 per cent, the same has been below 10 per cent in certain other sectors like power and telecommunications, which account for nearly 50% of the total approved amount. The time lag in inflows against mega projects is usually longer